

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1113 OF 2001

NEW DELHI THIS THE 3rd DAY OF MAY, 2001.

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

Shri James. D
S/o Shri David E.M
R/o 325/4, Govind Puri
Kalkaji, New Delhi-19Applicant
(By Advocate: Shri P.Sureshan)

VERSUS

1. Govt. of NCT of Delhi
through its Secretary
Department of Tourism
Old Secretariat, Delhi
2. Delhi Tourism & Transportation
Development Corpn. Ltd.
(A Govt. Undertaking)
through its Chairman-Cum Managing Director
18-A. D.D.A., SCO Complex
Defence Colony, New Delhi-24 Respondents

O R D E R (ORAL)

By Hon'ble Shri Kuldip Singh, Member(J)

This OA filed by the applicant seeking the following directions:-

Call for the records relating to the case and quash and set aside the action of the respondent to not appoint the applicant to the post of moulder and direct them to appoint the applicant in view his previous work experience with the respondent.

2. Applicant also submits that he has earlier filed a petition before the Hon'ble High Court in C.W.P.No. 3755/99 wherein order was passed on dated 26th July, 1999 disposing of the CWP. Since the respondent at that time issued an advertisement dated



4th July, 1999 for the post of Moulder on regular basis. In response to that petition had applied for the said post, which notification was issued by the respondents.

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3. I have heard the learned counsel for the applicant as well as the respondents and considered the material available on record.

4. The applicant was considered by the respondents and he was called for interview on 4.12.98 and he attended the interview as he was the only candidate who was having the maximum experience as no candidate appeared for interview with more experience than the petitioner. But the applicant has not been selected for the said post and nor any result has been communicated to the applicant. Thus, this can be disposed of with the directions to the respondents to communicate the result of interview to applicant within a period of one month from the date of receipt of copy of this order. No costs.


(Kuldip Singh)
Member (J)

mahesh